

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR DR. K. ARUL

Petition(s) for Special Leave to Appeal (C) No(s). 21519/2014

STATE OF UP AND ORS

Petitioner(s)

VERSUS

RAM DAYAL

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

WITH

SLP(C) No. 21562/2014

(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 21565/2014

(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 22668/2014

(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 23522/2014

(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 22669/2014

(With appln.(s) for c/delay in filing SLP and appln.(s) for c/delay
in refiling SLP and Office Report)

SLP(C) No. 23572/2014

(With appln.(s) for c/delay in filing SLP and Office Report)

Date : 15/03/2016 This petition was called on for hearing today.

For Petitioner(s)

Mr. Amit Singh, Adv.

Mr. Abhishek Chaudhary, Adv.

For Respondent(s)

Mr. V. N. Raghupathy, Adv.

UPON hearing the counsel the Court made the following

O R D E R

As per the office report, fresh steps not taken for service of the sole respondent in SLP(c) No. 21565/2014. Registry to verify and if steps have not been taken, be taken within two weeks time where after no adjournment will be entertained.

List again on 11.05.2016.

(DR. K. ARUL)
Registrar